

they can be allowed to go because they have been with us for one day and one night. Otherwise, they have to be sent to Jail and all that.

SHRI VIDYACHARAN SHUKLA : Okay, Sir.

MR. SPEAKER : It is better than what Shri Vajpayeeji wanted!

[Translation]

SHRI SRIKANTA JENA (Cuttack): That is your amendment.

[English]

MR. SPEAKER : But, with the rider that I have already said.....

(Interruptions)

MR. SPEAKER : The question is :

"This House resolves that the persons calling themselves Rajendra Sharma, son of Shri Moti Lal Sharma, Afzal Ahmed, son of Shri Ishtiyak Ahmed, Shankar Lal Mehrotra, son of late Shri Sunder Lal Mehrotra, Mahendra Mahuria, son of Shri Ram Sevam Mahuria, Anwar Hussain, son of Late Shri Mohd. Ilyas, Nirmal Misra, son of Shri Ishwar Chand Misra, Pramendra Kumar Dixit, son of Shri Raj Narayan Dixit, Hari Mohan, son of Shri L.C. Vishwakarma and Rajesh Shukla, son of Shri Madhu Sudan Srivastva, who attempted to shout slogans from the Visitors' Gallery at about 15.45 hours on 20 March, 1995 and whom the Security Officers took into custody immediately, had committed a grave offence and are guilty of the contempt of the House.

This House further resolves that they be sentenced to simple imprisonment till 1.30 P.M. on 21 March, 1995."

The motion was adopted

(Interruption)

13.14½ hrs.

STRIKE OF THE RESIDENT DOCTORS IN THE ALL INDIA INSTITUTE OF MEDICAL SERVICES

SHRI INDRAJIT GUPTA (Midnapore) : I wanted to mentioned the matter about the strike of AIIMS doctors. Yesterday unless I misunderstood you—I think, you made an observation or a request to the Government that an early settlement is desirable on the continuing strike of the resident doctors in the All India Institute of Medical Sciences. It is over 45 days now. Immense suffering is being caused to patients; and the demands of the resident doctors are not being discussed with them.

The strike of resident doctors—which I think, was provoked by the sudden dismissal without enquiry of a senior doctor—has been continuing now for more than six weeks. This is snowballing in the sense that about 100 resident doctors have also had their services terminated for participation in the strike,

But we do not find any attempt on the part of the

authority, or the Government or the Health Ministry to have any kind of meaningful discussion or negotiation with the doctors regarding their grievances so that the matter can be settled early. That is why I was supporting your observation, which you made yesterday, That a full detailed statement should come from the Government. What is the position now? And what are the prospects of an early settlement and what initiative the Government is prepared to take in this matter?

A written agreement between the two sides was reached. I have seen it. It was signed by the Director and all that. Now the authorities are going back on that agreement. The resident doctors are quite willing to stand by that agreement and call off the strike provided the agreement is carried out. But now the other side is going back on the agreement having signed it. It is a very unfortunate state of affairs(Interruptions) Thousands of people are being put to great difficulty. The Health Minister is here. He should say something about it(Interruptions)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, as directed by you, your direction was communicated to the Health Ministry. They have taken some action. And they want to give a complete report to the House. Therefore, they are giving a notice to make a statement tomorrow on this matter wherein a complete picture and probably a solution will be indicated. This sort of statement will be made.

The statement is not being made today. I was consulting my colleague, Dr. Silvera, on this matter. He assured that some solution will be found and the statement will be made tomorrow after the Question Hour(Interruptions)

MR. SPEAKER : In view of this statement, I think, it may be taken up tomorrow.

.....(Interruptions)

DR. RAM CHANDRA DOME (Birbhum): The Government is sitting silent(Interruptions)

MR. SPEAKER : It is not going on record.

(Interruptions)*...

13.17 hrs.

MATTERS UNDER RULE 377

(i) Need to stop Dumping of Environmentally Hostile Toxic Wastes particularly Plastic and metal Wastes in the Country

SHRI MULLAPPALLY RAMCHANDRAN (Connarore): Sir, the alarming rate at which plastic and metal wastes are being dumped in our country calls for immediate and urgent attention of the Government. Studies by the World Wide Fund for Nature and Greenpeace have revealed that 400 million tonnes of such wastes have found their way to India since 1990. These extremely harmful, toxic producing plastic and metal wastes as also pesticide wastes continue